

FIR No. 339/2019
u/s 376D IPC
PS: Sarai Rohilla
State Vs. Kavinder

08.09.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Parminder Kumar Sharma, Ld. Counsel for accused/applicant is present physically.

Ms. Lakshmi Raina, Ld. Counsel for DCW.

Complainant in person through WhatsApp call on number 8851065123 from mobile phone number 9813220959.

IO SI Vikas Tomar is present physically.

Arguments heard on the application for extension of interim bail of applicant/accused Kavinder.

Ld. Counsel for accused/applicant has submitted that accused/applicant has been falsely implicated in this present case. It is further submitted that there is no incriminating evidence against the applicant/accused. It is further submitted that the prosecutrix has not supported her complaint during the recording of the statement u/s 164 Cr.P.C. and also during the trial and make a request that interim bail of applicant/accused may kindly be extended.

Per Contra, Ld. Addl. PP for the State has vehemently opposed the bail application of the accused/applicant on the ground that there is serious allegations against the applicant/accused and make a submission that the bail application of the applicant/accused may kindly be dismissed.

Heard. Having heard the submissions made by Ld. Counsel for applicant/accused, Ld. Counsel for DCW as well as Ld. APP for the State, without commenting upon the merits of the case and after gone through the contents of the bail application and in the interest of justice and in compliance of the directions passed by High Power Committee of Hon'ble High Court of Delhi, interim bail of applicant/accused Kavinder is hereby extended till 31.10.2020 with the same terms and conditions.

Copy of this order be sent to the Jail Superintendent, Delhi for necessary compliance.

Application is disposed off accordingly.



(SATISH KUMAR)
ASJ/SFTC-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
08.09.2020

08.09.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Parminder Kumar Sharma, Ld. Counsel for accused/applicant is present physically.

Ms. Lakshmi Raina, Ld. Counsel for DCW.

Complainant in person through WhatsApp call on number 8851065123 from mobile phone number 9813220959.

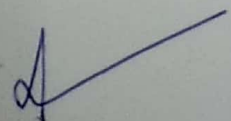
IO SI Vikas Tomar is present physically.

Arguments heard on the application for extension of interim bail of applicant/accused Monty.

Ld. Counsel for accused/applicant has submitted that accused/applicant has been falsely implicated in this present case. It is further submitted that there is no incriminating evidence against the applicant/accused. It is further submitted that the prosecutrix has not supported her complaint during the recording of the statement u/s 164 Cr.P.C. and also during the trial and make a request that interim bail of applicant/accused may kindly be extended.

Per Contra, Ld. Addl. PP for the State has vehemently opposed the bail application of the accused/applicant on the ground that there is serious allegations against the applicant/accused and make a submission that the bail application of the applicant/accused may kindly be dismissed.

Heard. Having heard the submissions made by Ld. Counsel for



applicant/accused, Ld. Counsel for DCW as well as Ld. APP for the State, without commenting upon the merits of the case and after gone through the contents of the bail application and in the interest of justice and in compliance of the directions passed by High Power Committee of Hon'ble High Court of Delhi, interim bail of applicant/accused Monty is hereby extended till 31.10.2020 with the same terms and conditions.

Copy of this order be sent to the Jail Superintendent, Delhi for necessary compliance.

Application is disposed off accordingly.


(SATISH KUMAR)
ASJ/SFTC-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
08.09.2020

FIR No. 68/2020
u/s 376 IPC
PS: Pahar Ganj
State Vs. Pritam Singh

08.09.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Gurusharan Singh, Ld. Counsel for accused/applicant through
VC.

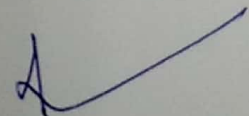
Ms. Lakshmi Raina, Ld. Counsel for DCW.

Arguments heard on the application for extension of interim bail of
applicant/accused Pritam Singh.

Ld. Counsel for accused/applicant has submitted that
accused/applicant has been falsely implicated in this present case and
chargesheet has already been filed. It is further submitted that there is no
incriminating evidence against the applicant/accused. It is further submitted
that the applicant/accused is the sole bread earner of his family and make a
request that interim bail of applicant/accused may kindly be extended.

Per Contra, Ld. Addl. PP for the State has vehemently opposed the
bail application of the accused/applicant on the ground that there is serious
allegations against the applicant/accused and make a submission that the bail
application of the applicant/accused may kindly be dismissed.

Heard. Having heard the submissions made by Ld. Counsel for
applicant/accused, Ld. Counsel for DCW as well as Ld. APP for the State,
without commenting upon the merits of the case and after gone through the
contents of the bail application and in the interest of justice and in compliance



of the directions passed by High Power Committee of Hon'ble High Court of Delhi, interim bail of applicant/accused Pritam is hereby extended till 31.10.2020 with the same terms and conditions.

Copy of this order be sent to the Jail Superintendent, Delhi for necessary compliance.

Application is disposed off accordingly.



(SATISH KUMAR)
ASJ/SFTC-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
08.09.2020

FIR No. 222/2019

u/s 376/506 IPC

PS: Timarpur

State Vs. Ravi Shankar Pandey s/o Anil Kumar Pandey

08.09.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Arun Kumar Tiwari, Ld. Counsel for accused/applicant present physically.

Ms. Lakshmi Raina, Ld. Counsel for DCW.

Arguments heard on the application for extension of interim bail of applicant/accused Ravi Shankar Pandey s/o Anil Kumar Pandey.

Ld. Counsel for accused/applicant has submitted that accused/applicant has been falsely implicated in this present case. It is further submitted that just to settle the personal score, the complainant has lodged a false complaint against the applicant/accused and make a request that interim bail of applicant/accused may kindly be extended.

Per Contra, Ld. Addl. PP for the State has vehemently opposed the bail application of the accused/applicant on the ground that there is serious allegations against the applicant/accused and make a submission that the bail application of the applicant/accused may kindly be dismissed.

Heard. Having heard the submissions made by Ld. Counsel for applicant/accused, Ld. Counsel for DCW as well as Ld. APP for the State, without commenting upon the merits of the case and after gone through the contents of the bail application and in the interest of justice and in compliance of the directions passed by High Power Committee of Hon'ble High Court of

Delhi, interim bail of applicant/accused Ravi Shankar Pandey s/o Anil Kumar Pandey is hereby extended till 31.10.2020 with the same terms and conditions.

Copy of this order be sent to the Jail Superintendent, Delhi for necessary compliance.

Application is disposed off accordingly.



(SATISH KUMAR)
ASJ/SFTC-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

08.09.2020

FIR No. 714/2017
u/s 365/376D/342/328/323 IPC
PS: Burari
State Vs. Shyamveer

08.09.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Ravinder Sharma, Ld. Counsel for accused/applicant through
VC.

Complainant/victim in person physically with her father.

IO SI Alma Minj is present physically.

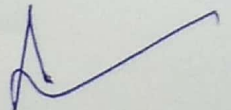
Ms. Lakshmi Raina, Ld. Counsel for DCW.

Arguments heard on the application for grant of interim bail of
applicant/accused Shyamveer.

Ld. Counsel for accused/applicant has submitted that
accused/applicant has been falsely implicated in this present case and he is in JC
since 22.12.2017. It is further submitted that most of the public witnesses
including prosecutrix/complainant have already been examined and the
remaining witnesses are police officials and there is no question of tampering
with the evidence make a request that interim bail of applicant/accused may
kindly be extended.

Per Contra, Ld. Addl. PP for the State has vehemently opposed the
bail application of the accused/applicant on the ground that there is serious
allegations against the applicant/accused and make a submission that the bail
application of the applicant/accused may kindly be dismissed.

Having heard the submission, made by ld. counsel for



applicant/accused, Ld. Counsel for DCW, complainant/victim as well as the Id. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that the allegation against the accused are of very serious nature. Therefore, at this stage, there is no ground to allow the Interim Bail application of the applicant/accused. Hence, the same is hereby dismissed. Interim Bail application is disposed off accordingly.



(SATISH KUMAR)
ASJ/SFTC-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

08.09.2020

Case No. 122/2020
FIR No. 09/2020
u/s 376/354/511/34 IPC
PS: Hauz Qazi
State Vs. Vishvender

08.09.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Jatin Kumar, Ld. Counsel for accused/applicant is present physically.

Ms. Lakshmi Raina, Ld. Counsel for DCW.

Complainant/victim is present physically.

IO is present physically.

Arguments heard on the application for extension of interim bail of applicant/accused Vishvender.

Ld. Counsel for accused/applicant has submitted that accused/applicant has been falsely implicated in this present case. It is further submitted that there is no incriminating evidence against the applicant/accused. It is further submitted that the accused persons are the sole bread earner of their family and make a request that interim bail of applicant/accused may kindly be extended.

Per Contra, Ld. Addl. PP for the State has vehemently opposed the bail application of the accused/applicant on the ground that there is serious allegations against the applicant/accused and make a submission that the bail application of the applicant/accused may kindly be dismissed.

Heard. Having heard the submissions made by Ld. Counsel for applicant/accused, Ld. Counsel for DCW as well as Ld. APP for the State,

without commenting upon the merits of the case and after gone through the contents of the bail application and in the interest of justice and in compliance of the directions passed by High Power Committee of Hon'ble High Court of Delhi, interim bail of applicant/accused Vishvender is hereby extended till 31.10.2020 with the same terms and conditions.

Copy of this order be sent to the Jail Superintendent, Delhi for necessary compliance.

Application is disposed off accordingly.


(SATISH KUMAR)
ASJ/SFTC-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
08.09.2020

Case No. 149/2020
FIR No. 9/2020
u/s 376/506/34 IPC
PS: Hauz Qazi
State Vs. Monu @ Amit and Anr.

08.09.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Jatin Kumar, Ld. Counsel for accused/applicant is present physically.

Ms. Lakshmi Raina, Ld. Counsel for DCW.

Complainant/victim is present physically.

IO is present physically.

Arguments heard on the application for extension of interim bail of applicant/accused Monu @ Amit.

Ld. Counsel for accused/applicant has submitted that accused/applicant has been falsely implicated in this present case. It is further submitted that there is no incriminating evidence against the applicant/accused. It is further submitted that the accused persons are the sole bread earner of their family and make a request that interim bail of applicant/accused may kindly be extended.

Per Contra, Ld. Addl. PP for the State has vehemently opposed the bail application of the accused/applicant on the ground that there is serious allegations against the applicant/accused and make a submission that the bail application of the applicant/accused may kindly be dismissed.

Heard. Having heard the submissions made by Ld. Counsel for applicant/accused, Ld. Counsel for DCW as well as Ld. APP for the State,

without commenting upon the merits of the case and after gone through the contents of the bail application and in the interest of justice and in compliance of the directions passed by High Power Committee of Hon'ble High Court of Delhi, interim bail of applicant/accused Monu @ Amit is hereby extended till 31.10.2020 with the same terms and conditions.

Copy of this order be sent to the Jail Superintendent, Delhi for necessary compliance.

Application is disposed off accordingly.



(SATISH KUMAR)
ASJ/SFTC-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
08.09.2020

Case No. 861/2019
FIR No. 81/2019
u/s 376/506 IPC
PS: Rajinder Nagar
State Vs. Rakesh Kumar Meena

08 .09.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

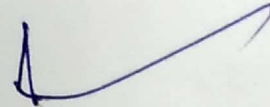
Accused is present physically in court.

Complainant is also present physically in court.

Ms. Lakshmi Raina, Ld. Counsel for DCW.

Be put up with file on **14.09.2020**. **Interim order to continue till 14.09.2020.**

Copy of this order be sent to the Jail Superintendent, Delhi for necessary compliance.



(SATISH KUMAR)
ASJ/SFTC-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
08.09.2020